

COURT NO. 25
THE HONOURABLE SMT JUSTICE KIRANMAYEE MANDAVA
THE HONOURABLE SRI JUSTICE NYAPATHY VIJAY

To be Heard on Thursday The 13th day of June 2024(AT 10:30 AM - PROCEEDINGS THROUGH HYBRID MODE)

(VACATION COURT LIST)

SNO	CASE	PARTY	PETITIONER ADV.	RESPONDENT ADV.	DISTRICT
<u>FOR ADMISSION</u>					
1	WP(PIL)/114/2024 IA 1/2024 Direction Petition	YERRAM VENKATA SUBBAREDDY Vs UNION OF INDIA	V R REDDY KOVVURI	GP FOR HOME	VISAKHAPATNAM
2	WA/538/2024 IA 1/2024 Dispense with Petition IA 2/2024 Suspension Petition	M/S K.S.HANDLOOM Vs .SHAIK MOHAMMED ZUBBER	VAJJHALA SATYANARAYANA PRASAD	SRINIVASA RAO NARRA M MANOHAR REDDY (SC FOR MUNC AND MUNC CORP) GP FOR MUNICIPAL ADMN URBAN DEV	GUNTUR
3	WA/539/2024 IA 1/2024 Dispense with Petition IA 2/2024 Suspension Petition	M/S K S HANDLOOM HANDICRAFT FUN FAIR EXHIBITION Vs THE STATE OF ANDHRA PRADESH	VAJJHALA SATYANARAYANA PRASAD	GP FOR MUNICIPAL ADMN URBAN DEV VENKATA DURGA RAO ANANTHA M MANOHAR REDDY (SC FOR MUNC AND MUNC CORP) KARUMANCHI INDRANEEL BABU	GUNTUR
4	WP/12255/2024 IA 1/2024 Dispense with Petition IA 2/2024 Stay Petition	SHRI. RAMESH KANDHICHETTY Vs INTERIM BOARD FOR SETTLEMENT	KS Naveen		CHITTOOR
5	WP/12259/2024 IA 1/2024 Stay Petition	M. NARASANI RAMI REDDY Vs BANK OF BARODA	GHANTA SRIDHAR	SATYANARAYANA DHARA	GUNTUR

COURT NO. 25**THE HONOURABLE SMT JUSTICE KIRANMAYEE MANDAVA**

To be Heard on Thursday The 13th day of June 2024(AFTER COMPLETION OF DIVISION BENCH WORK PROCEEDINGS THROUGH HYBRID MODE)

(VACATION COURT LIST)

SNO	CASE	PARTY	PETITIONER ADV.	RESPONDENT ADV.	DISTRICT
<u>ADMISSION (REVENUE)</u>					
6	WP/12070/2024 IA 1/2024 Direction Petition	KOTHAREDDY RAMA RAO Vs THE STATE OF ANDHRA PRADESH	N RAVI PRASAD	GP FOR REVENUE GP FOR PANCHAYAT RAJ RURAL DEV GP FOR REGISTRATION AND STAMPS	SRIKAKULAM
7	WP/12251/2024 IA 1/2024 Direction Petition	D ANURADHA Vs THE STATE OF AP	NAGARAJU NAGURU	GP FOR REVENUE	ANANTAPUR
8	WP/12252/2024 IA 1/2024 Direction Petition	NAVURI RAMBABU Vs THE STATE OF ANDHRA PRADESH	P NARAHARI BABU	GP FOR REVENUE	PRAKASAM
9	WP/12261/2024 IA 1/2024 Direction Petition	V.VENKATESWARA REDDY Vs THE STATE OF ANDHRA PRADESH	VMR LEGAL	GP FOR REVENUE	CHITTOOR
<u>ADMISSION (GAD)</u>					
10	WP/12260/2024 IA 1/2024-Suspension Petition	SANAPALA CHANDRA MOULI Vs THE STATE OF AP	SINGURU SAI KRISHNA	GP FOR MUNICIPAL ADMN URBAN DEV GP FOR GENERAL ADMINISTRATION	VISAKHAPATNAM

COURT NO. 26
THE HONOURABLE SMT JUSTICE SUMATHI JAGADAM

To be Heard on Thursday The 13th day of June 2024 - (AT 10:30 AM - PROCEEDINGS THROUGH HYBRID MODE)

(VACATION COURT LIST)

SNO	CASE	PARTY	PETITIONER ADV.	RESPONDENT ADV.	DISTRICT
<u>ADMISSION</u>					
1	CRP/1168/2024 IA 2/2024 Stay Petition	CHELASANI VENKATESWARA RAO Vs CHALASANI SEETHARAMANJANEYUL U	N SIVA REDDY	RR1,3 Died Vide CT, RR2,4to7 Notice Sent Not Yet Returned, Proof of service not filed.	WEST GODAVARI
<u>ADMISSION (MEDICAL AND HEALTH)</u>					
2	WP/12256/2024 IA 1/2024 Suspension Petition	M/S. REVAT LABORATORIES PRIVATE LIMITED Vs THE STATE OF ANDHRA PRADESH	ANUP KOUSHIK KARAVADI	GP FOR MEDICAL HEALTH FW	KRISHNA
<u>ADMISSION (MUNICIPAL ADMN.)</u>					
3	WP/12244/2024 IA 1/2024 Direction Petition	BAGGI PRASADA RAO Vs THE STATE OF AP	PILLIX LAW FIRM	GP FOR MUNICIPAL ADMN URBAN DEV	GUNTUR
<u>ADMISSION (UNIVERSITIES)</u>					
4	WP/12263/2024 IA 1/2024 Suspension Petition IA 2/2024 Direction Petition	VASIREDDY VENKATADRIINSTITUTE OF TECHNOLOGY Vs THE STATE OF ANDHRA PRADESH	M R K CHAKRAVARTHY	GP FOR HIGHER EDUCATION	GUNTUR
5	WP/12264/2024 IA 1/2024 Suspension Petition IA 2/2024 Direction Petition	CHAITANYA BHARATHI INSTITUTE OF TECHNOLOGY Vs THE STATE OF ANDHRA PRADESH	M R K CHAKRAVARTHY	GP FOR HIGHER EDUCATION	GUNTUR
6	WP/12265/2024 IA 1/2024 Suspension Petition IA 2/2024 Direction Petition	LENDI INSTITUTE OF ENGINEERING AND TECHNOLOGY Vs THE STATE OF ANDHRA PRADESH	M R K CHAKRAVARTHY	GP FOR HIGHER EDUCATION	GUNTUR
<u>ADMISSION (PANCHAYAT RAJ)</u>					
7	WP/12262/2024 IA 1/2024 Suspension Petition	MARTURI VENKAT RAO Vs THE STATE OF AP	MARELLA RADHA	GP FOR PANCHAYAT RAJ RURAL DEV	PRAKASAM
<u>ADMISSION (CENTRAL GOVT.)</u>					
8	WP/12240/2024 IA 1/2024 Direction Petition	SRI SAI JEWELS Vs THE STATE OF AP	K NARSI REDDY		ANANTAPUR
9	WP/12258/2024 IA 1/2024 Direction Petition	SATYA SAI SUDHAKAR RUPA Vs THE UNION OF INDIA	KAMBHAMPATI RAMESH BABU		EAST GODAVARI
<u>FOR ADMISSION (CRP MATTERS)</u>					
10	CRP/1177/2024 IA 1/2024-Stay Petition	GUDIVADA ARJUNA APPA RAO Vs SRI AYITAMSETTI RAMANA BANGARU NAIDU	R SIVA SAI SWARUP		VISAKHAPATNAM

COURT NO. 30
THE HONOURABLE SRI JUSTICE NYAPATHY VIJAY

To be Heard on Thursday The 13th day of June 2024(AFTER COMPLETION OF DIVISION BENCH WORK - PROCEEDINGS THROUGH HYBRID MODE)

(BAIL PETITIONS-1)					
SNO	CASE	PARTY	PETITIONER ADV.	RESPONDENT ADV.	DISTRICT
<u>INTERLOCUTORY (REGULAR BAILS)</u>					
1	CRLP/3889/2024	GORLA VENKATESH Vs THE STATE OF AP	P RAJESH BABU	PUBLIC PROSECUTOR	WEST GODAVARI
2	CRLP/3891/2024	K MANOJ KUMAR Vs THE STATE OF ANDHRA PRADESH	BUTTA VIJAYA BHASKER	PUBLIC PROSECUTOR	KURNOOL
3	CRLP/3895/2024	LULA LEELAVATHAMMA @ LAVU LEELAVATHAMMA Vs THE STATE OF ANDHRA PRADESH	M SIDDA REDDY	PUBLIC PROSECUTOR	ANANTAPUR
4	CRLP/3899/2024	NIDAGANTI JYOTHI Vs THE STATE OF AP	BONU RAMA SHANKAR RAO	PUBLIC PROSECUTOR	VIZIANAGARAM
5	CRLP/3900/2024 IA 1/2024 Miscellaneous Petition	VALLETI BANU KUMAR REDDY @ BANU PRAKASH @ BANU Vs THE STATE OF ANDHRA PRADESH	VMR LEGAL	PUBLIC PROSECUTOR	CHITTOOR
6	CRLP/3901/2024 IA 1/2024 Miscellaneous Petition	MUDIPALLI JANAKI REDDY Vs THE STATE OF AP	VMR LEGAL	PUBLIC PROSECUTOR	CHITTOOR
7	CRLP/3906/2024	ARUNMON THANKACHAN @ ARUNMON Vs THE STATE OF AP	TINNAVALLI VENKATA MANOJ	PUBLIC PROSECUTOR	VISAKHAPATNAM
8	CRLP/3908/2024	KADAM ULLAS Vs THE STATE OF AP	TINNAVALLI VENKATA MANOJ	PUBLIC PROSECUTOR	GUNTUR
9	CRLP/3909/2024	KASUKURTHISATISH . Vs THE STATE OF ANDHRA PRADESH	P V N KIRAN KUMAR	PUBLIC PROSECUTOR	KRISHNA
10	CRLP/3914/2024	CHINTALAPUTTI @ CHINTALLAPUTU SIVA KUMAR Vs THE STATE OF ANDHRA PRADESH	TINNAVALLI VENKATA MANOJ	PUBLIC PROSECUTOR	GUNTUR
11	CRLP/3915/2024	PALLIPATTU SUNEEL KUMAR Vs THE STATE OF ANDHRA PRADESH	D PURNACHANDRA REDDY	PUBLIC PROSECUTOR	CHITTOOR
12	CRLP/3916/2024	YEDDULA BHASKAR REDDY Vs THE STATE OF ANDHRA PRADESH	D PURNACHANDRA REDDY	PUBLIC PROSECUTOR	CHITTOOR
<u>INTERLOCUTORY (ANTICIPATORY BAILS)</u>					
13	CRLP/3890/2024	. GURAJARAPU RENUKA	SULTANA SHAIK	PUBLIC PROSECUTOR	EAST GODAVARI

		Vs THE STATE OF ANDHRA PRADESH			
14	CRLP/3892/2024	THOTA VENKANNA BABU @ VENKANNA Vs THE STATE OF AP	KADIYAM NEELAKANTESWARA RAO	PUBLIC PROSECUTOR	EAST GODAVARI
15	CRLP/3893/2024	SHAIK BABA FAKRUDDIN@ BABA FAKRUDDIN SHAIK Vs THE STATE OF ANDHRA PRADESH	B S REDDY	PUBLIC PROSECUTOR	KURNOOL
16	CRLP/3894/2024	V. SRIDHAR REDDY @ BUJJI Vs THE STATE OF ANDHRA PRADESH	SREEKANTH REDDY AMBATI	PUBLIC PROSECUTOR	ANANTAPUR
17	CRLP/3896/2024 IA 1/2024 Miscellaneous Petition	ALLA MANIKATA REDDY Vs THE STATE OF AP	S.DEVENDRAN	PUBLIC PROSECUTOR	GUNTUR
18	CRLP/3897/2024	B RAJAMOHAN Vs THE STATE OF ANDHRA PRADESH	P BADRINATH	PUBLIC PROSECUTOR	SPS NELLORE
19	CRLP/3898/2024	BIJENEPALLI RADHA KRISHNA MURTHY Vs THE STATE OF AP	SESHAGIRIRAO YALAMANCHILI	PUBLIC PROSECUTOR	KRISHNA
20	CRLP/3902/2024	BANGI ASWINI Vs THE STATE OF AP	V R REDDY KOVVURI	PUBLIC PROSECUTOR	CHITTOOR
21	CRLP/3903/2024 IA 1/2024 Miscellaneous Petition	MR VASU DEVA REDDY Vs THE STATE OF ANDHRA PRADESH	S NAGESH REDDY	Y L SIVA KALPANA REDDY	GUNTUR
22	CRLP/3904/2024	SIVA KUMAR Vs THE STATE OF ANDHRA PRADESH	Y BALAJI	PUBLIC PROSECUTOR	ANANTAPUR
23	CRLP/3905/2024	DIVI RAVI SEKHAR Vs THE STATE OF ANDHRA PRADESH	INAKOLLU VENKATESWARLU	PUBLIC PROSECUTOR	SPS NELLORE
24	CRLP/3907/2024	V.S.PURUSHOTHAMA REDDY Vs THE STATE OF ANDHRA PRADESH	RAMALAKSHMANA REDDY SANEPALLI	PUBLIC PROSECUTOR	ANANTAPUR
25	CRLP/3910/2024	SANIVARAPU VIJAY KUMAR REDDY @ VIJAYA REDDY Vs THE STATE OF ANDHRA PRADESH	INAKOLLU VENKATESWARLU	PUBLIC PROSECUTOR	GUNTUR
26	CRLP/3911/2024	GADDAM VENKATRAO Vs THE STATE OF ANDHRA PRADESH	D PURNACHANDRA REDDY	PUBLIC PROSECUTOR	GUNTUR
27	CRLP/3912/2024	CHINTAPALLI SUBHANI @ SHAIK SUBHANI Vs THE STATE OF AP	INAKOLLU VENKATESWARLU	PUBLIC PROSECUTOR	GUNTUR

28	CRLP/3913/2024	PAKODA KUMAR @ R KUMAR Vs THE STATE OF ANDHRA PRADESH	D PURNACHANDRA REDDY	PUBLIC PROSECUTOR	CHITTOOR
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FOR ADMISSION

29	CRLA/338/2024 IA 1/2024 Bail (u/s 389(1))	UPPULETI RAJESH @ BUDDA (A.2) Vs THE STATE OF ANDHRA PRADESH	V VIJAYA VARDHAN	PUBLIC PROSECUTOR	KRISHNA
30	CRLRC/490/2024 IA 1/2024 Suspension Petition	G ESTHER RANI Vs THE STATE OF AP	KALLEMU VIJAYA RAJU	PUBLIC PROSECUTOR	KRISHNA
31	CRLRC/491/2024 IA 1/2024 Dispense with Petition IA 2/2024 Bail (u/s 397(1))	THUNGA MADHUSUDHAN Vs THE STATE OF ANDHRA PRADESH	V R REDDY KOVVURI	PUBLIC PROSECUTOR	YSR KADAPA

ADMISSION (ENDOWMENTS)

32	WP/12238/2024 IA 1/2024 Suspension Petition	GANJI MAHALAKSHMI NAIDU Vs THE STATE OF ANDHRA PRADESH	N ASHWANI KUMAR	GP FOR ENDOWMENTS	VISAKHAPATNAM
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ADMISSION (HOME)

33	WP/12254/2024 IA 1/2024 Direction Petition	B M ERRANA Vs THE STATE OF AP	O UDAYA KUMAR	GP FOR HOME GP FOR REVENUE	KURNOOL
34	WP/12257/2024 IA 1/2024 Direction Petition	ILLA RAKESH ROSHAN Vs THE UNION OF INDIA	KOTI REDDY IDAMAKANTI	GP FOR HOME	GUNTUR

COURT NO. 30**THE HONOURABLE SRI JUSTICE NYAPATHY VIJAY**

To be Heard on Thursday The 13th day of June 2024(AFTER BAIL PETITIONS-1 - PROCEEDINGS THROUGH HYBRID MODE)

(BAIL PETITIONS)

SNO	CASE	PARTY	PETITIONER ADV.	RESPONDENT ADV.	DISTRICT
FOR BEING MENTIONED					
35	IA/1/2024 For Being Mentioned CRLP/3769/2024	TEPARTHI SRINIVAS Vs	ARRABOLU SAI NAVEEN	PUBLIC PROSECUTOR	EAST GODAVARI
INTERLOCUTORY (ANTICIPATORY BAILS)					
36	CRLP/3775/2024 IA 1/2024 Miscellaneous Petition CRLP/3788/2024 CRLP/3789/2024 CRLP/3790/2024	PINNELLI RAMAKRISHNA REDDY Vs THE STATE OF ANDHRA PRADESH	RAMALAKSHMANA REDDY SANEPALLI	PUBLIC PROSECUTOR (AP)	GUNTUR
37	CRLP/3788/2024 IA 2/2024 Implead Petition	PINNELLI RAMAKRISHNA REDDY Vs THE STATE OF ANDHRA PRADESH	RAMALAKSHMANA REDDY SANEPALLI	PUBLIC PROSECUTOR (AP) P VIVEK	GUNTUR
38	CRLP/3789/2024 IA 2/2024 Implead Petition	PINNELLI RAMAKRISHNA REDDY Vs THE STATE OF ANDHRA PRADESH	RAMALAKSHMANA REDDY SANEPALLI	PUBLIC PROSECUTOR (AP) P VIVEK	GUNTUR
39	CRLP/3790/2024 IA 2/2024 Implead Petition	PINNELLI RAMAKRISHNA REDDY Vs THE STATE OF ANDHRA PRADESH	RAMALAKSHMANA REDDY SANEPALLI	PUBLIC PROSECUTOR (AP) N ASHWANI KUMAR	GUNTUR
ADMISSION					
40	CRLRC/487/2024 IA 1/2024 Dispense with Petition IA 2/2024 Stay Petition	D.G.SANKAR Vs STATE OF ANDHRA PRADESH	CHANDRA SEKHAR ILAPAKURTI	PUBLIC PROSECUTOR (AP)	CHITTOOR
41	CRLRC/489/2024 IA 1/2024 Suspension Petition	SYED NOORJAHAN Vs THE STATE OF ANDHRA PRADESH	KATA SAMBASIVA RAO	PUBLIC PROSECUTOR (AP)	KURNOOL
42	CRLP/3200/2024 IA 1/2024 Dispense with Petition IA 2/2024 Stay Petition	PARA SAI KRISHNA Vs THE STATE OF ANDHRA PRADESH	MADALA NARASINGA RAO	PUBLIC PROSECUTOR (AP)	VISAKHAPATNAM
ADMISSION (ENDOWMENTS)					
43	WP/12185/2024 IA 1/2024 Stay Petition	B.DAMODHAR REDDY Vs THE STATE OF ANDHRA PRADESH	V R REDDY KOVVURI	GP FOR ENDOWMENTS (AP)	YSR KADAPA
ADMISSION (HOME)					
44	WP/12158/2024 IA 1/2024 Direction Petition	MR. SANKU RAMA KRISHNA Vs STATE OF ANDHRA PRADESH	BALAI AH B	GP FOR HOME	CHITTOOR
45	WP/12199/2024 IA 1/2024 Stay Petition	CHALAPATI VAMSI KRISHNA Vs THE STATE OF AP	DEVADASS BALANTHA	GP FOR REVENUE GP FOR HOME	KRISHNA
46	WP/12200/2024 IA 1/2024 Stay Petition	CHALAPATI ANVESH Vs THE STATE OF AP	DEVADASS BALANTHA	GP FOR REVENUE GP FOR HOME	KRISHNA

INTERLOCUTORY (REGULAR BAILS)

47	CRLP/3624/2024	TIRUPALLI VENKATESH Vs THE STATE OF ANDHRA PRADESH	MANDALI CHIRANJEEVI BABU	PUBLIC PROSECUTOR (AP)	VISAKHAPATNAM
48	CRLP/3629/2024	VANTHALA KONDAL RAO Vs THE STATE OF ANDHRA PRADESH	MANDALI CHIRANJEEVI BABU	PUBLIC PROSECUTOR (AP)	VISAKHAPATNAM
49	CRLP/3750/2024	PINTU AMBADAS SINDE Vs THE STATE OF ANDHRA PRADESH	KAKUMANU JOJI AMRUTHA RAJU	PUBLIC PROSECUTOR (AP)	VIZIANAGARAM
50	CRLP/3768/2024	NAGARAJ Vs THE STATE OF ANDHRA PRADESH	GOLLAPALLI MAHESWARA RAO	PUBLIC PROSECUTOR (AP)	VISAKHAPATNAM
51	CRLP/3770/2024	GEDELA ANJIBABU Vs THE STATE OF ANDHRA PRADESH	V SAI KUMAR	PUBLIC PROSECUTOR (AP)	EAST GODAVARI
52	CRLP/3811/2024	JERRIPOTHULA TATAJI Vs STATE OF ANDHRA PRADESH	GOLLAPALLI MAHESWARA RAO	PUBLIC PROSECUTOR (AP)	VISAKHAPATNAM
53	CRLP/3813/2024	KONA APPALARAJU Vs THE STATE OF ANDHRA PRADESH	ARRABOLU SAI NAVEEN	PUBLIC PROSECUTOR (AP)	VISAKHAPATNAM
54	CRLP/3814/2024 IA 1/2024 Miscellaneous Petition IA 2/2024 Implead Petition	K. SURESH KUMAR(A1) Vs THE STATE OF ANDHRA PRADESH	P SAI SURYA TEJA	PUBLIC PROSECUTOR (AP) VMR LEGAL	CHITTOOR
55	CRLP/3859/2024	SK YASIN Vs THE STATE OF ANDHRA PRADESH	THOTA RAMAKOTESWARA RAO	PUBLIC PROSECUTOR (AP)	GUNTUR
56	CRLP/3866/2024	JUTTADA RAMU Vs THE STATE OF AP	NANI BABU ROBBA	PUBLIC PROSECUTOR (AP)	GUNTUR
57	CRLP/3870/2024	MURALA BALA RAJU Vs THE STATE OF ANDHRA PRADESH	BANKA NAGESWARA RAO	PUBLIC PROSECUTOR (AP)	EAST GODAVARI
58	CRLP/3875/2024	THAMMINENI RAVI KUMAR @RAVI Vs THE STATE OF ANDHRA PRADESH	D PURNACHANDRA REDDY	PUBLIC PROSECUTOR (AP)	CHITTOOR
59	CRLP/3877/2024	SATTUPATI LOKESWARA RAO Vs THE STATE OF ANDHRA PRADESH	GANGISETTI UMA SANKAR	PUBLIC PROSECUTOR (AP)	CHITTOOR
60	CRLP/3879/2024	CHALLA MADHAVI Vs THE STATE OF AP	K JYOTHI PRASAD	PUBLIC PROSECUTOR (AP)	GUNTUR
61	CRLP/3881/2024	GEMMELI CHIRANJEEVI Vs THE STATE OF AP	M KULADEEPIKA	PUBLIC PROSECUTOR (AP)	VISAKHAPATNAM

62	CRLP/3883/2024	SABHAPATY GANESAN Vs THE STATE OF ANDHRA PRADESH	ARRABOLU SAI NAVEEN	PUBLIC PROSECUTOR (AP)	VISAKHAPATNAM
63	CRLP/3886/2024	CHALLA SIVA NAGARAJU Vs THE STATE OF ANDHRA PRADESH	K JYOTHI PRASAD	PUBLIC PROSECUTOR (AP)	GUNTUR
64	CRLP/3888/2024	VENTRAPATI MAHESH @ PEDDA Vs THE STATE OF ANDHRA PRADESH	DUGGIRALA SUBASH	PUBLIC PROSECUTOR (AP)	EAST GODAVARI

INTERLOCUTORY (ANTICIPATORY BAILS)

65	CRLP/1218/2024 CRLP/2715/2024 CRLP/2999/2024	INABATHINI KOTESWARAMMA Vs THE STATE OF ANDHRA PRADESH	KUDUPUDI SINDHURA	PUBLIC PROSECUTOR (AP)	GUNTUR
66	CRLP/2715/2024	SHAIK MABU SUBHANI Vs THE STATE OF ANDHRA PRADESH	PHANI KIRAN.M	PUBLIC PROSECUTOR (AP)	GUNTUR
67	CRLP/2999/2024	SK SUBHANI Vs THE STATE OF AP	PILLI MRUTHYUMJAYUDU	PUBLIC PROSECUTOR (AP)	GUNTUR
68	CRLP/2531/2024	VUNDAVALLI ANUSHA Vs THE STATE OF ANDHRA PRADESH	BHANU PRASAD CHUKKAPALLI	PUBLIC PROSECUTOR (AP)	GUNTUR
69	CRLP/3286/2024 IA 1/2024 Permission Petition	MANCHINENI SARATH KUMAR @ MANCHINENI SARATH Vs THE STATE OF ANDHRA PRADESH	V V LAKSHMI NARAYANA	PUBLIC PROSECUTOR (AP) RAMA RAO KOCHIRI	GUNTUR
70	CRLP/3486/2024	PINDI SUBRAMANYAM Vs THE STATE OF ANDHRA PRADESH	MANGENA SREE RAMA RAO	PUBLIC PROSECUTOR (AP)	EAST GODAVARI
71	CRLP/3780/2024	LALA BALA NAGA DHARMA SINGH Vs THE STATE OF ANDHRA PRADESH	YASWANTH GADE	A GAYATHRI REDDY Standing Counsel for ACB cum Spl. PP	KRISHNA
72	CRLP/3781/2024	REDDI JAGADEESWARA RAO Vs THE STATE OF ANDHRA PRADESH	BONU RAMA SHANKAR RAO	PUBLIC PROSECUTOR (AP)	VIZIANAGARAM
73	CRLP/3794/2024	GUDAVALLI SUDHAKAR Vs THE STATE OF ANDHRA PRADESH	SREENIVASA RAO VELIVELA	PUBLIC PROSECUTOR (AP)	KRISHNA
74	CRLP/3795/2024	NEELAPU TIRUMALA RAO @ NEELAPPALU THIRUMALA Vs THE STATE OF ANDHRA PRADESH	Dr MAJJI SURI BABU	PUBLIC PROSECUTOR (AP)	VISAKHAPATNAM
75	CRLP/3798/2024	A CHINNAMUNI REDDY Vs THE STATE OF ANDHRA PRADESH	NAGARAJU NAGURU	PUBLIC PROSECUTOR (AP)	CHITTOOR

76	CRLP/3804/2024 IA 1/2024 Miscellaneous Petition	BOMMIREDDY JAGADEESWARA REDDY Vs THE STATE OF ANDHRA PRADESH	BHANU PRASAD CHUKKAPALLI	PUBLIC PROSECUTOR (AP)	ANANTAPUR
77	CRLP/3805/2024 IA 1/2024 Miscellaneous Petition	BOMMIREDDY JAGADEESWARA REDDY Vs THE STATE OF ANDHRA PRADESH	BHANU PRASAD CHUKKAPALLI	PUBLIC PROSECUTOR (AP)	ANANTAPUR
78	CRLP/3851/2024	SURA SURA BHUPAL Vs THE STATE OF ANDHRA PRADESH	P NAGENDRA REDDY	PUBLIC PROSECUTOR (AP)	KURNOOL
79	CRLP/3852/2024	SURA SURA BHUPAL Vs THE STATE OF AP	P NAGENDRA REDDY	PUBLIC PROSECUTOR (AP)	KURNOOL
80	CRLP/3857/2024	SENAPATHI KONDALA RAO @ SANJEVI Vs THE STATE OF ANDHRA PRADESH	ARUN SHOWRI G	PUBLIC PROSECUTOR (AP)	VISAKHAPATNAM
81	CRLP/3858/2024	MANGALI SUDHEER KUMAR Vs THE STATE OF AP	V NITESH	PUBLIC PROSECUTOR (AP)	YSR KADAPA
82	CRLP/3862/2024	GOTURRU SURENDRA REDDY Vs THE STATE OF AP	MAHESWARI ARIKA	PUBLIC PROSECUTOR (AP)	CHITTOOR
83	CRLP/3863/2024	MODADUGU CHANDRA KUMAR Vs THE STATE OF AP	I BALA SUBRAHMANYAM	PUBLIC PROSECUTOR (AP)	KRISHNA
84	CRLP/3864/2024	EDAGOTTU NAGENDRA Vs THE STATE OF AP	RAYALCHERUVU ABISHEK REDDY	PUBLIC PROSECUTOR (AP)	CHITTOOR
85	CRLP/3865/2024	MALLALA MAHAMMAD HANEEF Vs THE STATE OF ANDHRA PRADESH	KALEEMULLA S	PUBLIC PROSECUTOR (AP)	YSR KADAPA
86	CRLP/3867/2024	PONDURU GANESH Vs THE STATE OF AP	VIJAYA KUMAR NAIDANA	PUBLIC PROSECUTOR (AP)	VIZIANAGARAM
87	CRLP/3868/2024	KALIGAR AYUB BASHA ALIAS K MAHAMMED AYUB Vs THE STATE OF AP	M RAVINDRA	PUBLIC PROSECUTOR (AP)	ANANTAPUR
88	CRLP/3869/2024	G LAKSHMI SUVARNA Vs THE STATE OF AP	PAINTI SURESH	PUBLIC PROSECUTOR (AP)	KURNOOL
89	CRLP/3871/2024	ABDUL MUKIT Vs THE STATE OF AP	KOLUSU SOUNDARYA	PUBLIC PROSECUTOR (AP)	KRISHNA
90	CRLP/3872/2024	KALIGAR AYUB BASHA ALIAS K MAHAMMED AYUB Vs THE STATE OF ANDHRA PRADESH	M RAVINDRA	PUBLIC PROSECUTOR (AP)	ANANTAPUR

91	CRLP/3873/2024	VANAM SRINU Vs THE STATE OF AP	SAI GANGADHAR CHAMARTY	PUBLIC PROSECUTOR (AP)	EAST GODAVARI
92	CRLP/3874/2024	RAJA Vs THE STATE OF AP	D PURNACHANDRA REDDY	PUBLIC PROSECUTOR (AP)	CHITTOOR
93	CRLP/3876/2024	K GURUPRASAD Vs THE STATE OF ANDHRA PRADESH	SIVAPRASAD REDDY VENATI	PUBLIC PROSECUTOR (AP)	CHITTOOR
94	CRLP/3878/2024	G V MURALI KRISHNA Vs THE STATE OF AP	T V JAGGI REDDY	PUBLIC PROSECUTOR (AP)	KRISHNA
95	CRLP/3880/2024	PENUGANTI THAVITI NAIDU Vs THE STATE OF AP	CHAKRALA SARAT CHAND	PUBLIC PROSECUTOR (AP)	KRISHNA
96	CRLP/3882/2024	T RAGHUNATH ACHARI Vs THE STATE OF ANDHRA PRADESH	KATA SAMBASIVA RAO	PUBLIC PROSECUTOR (AP)	KURNOOL
97	CRLP/3884/2024	KOTTALA MANOHAR Vs THE STATE OF AP	M.S.BANU PRASAD RAO	PUBLIC PROSECUTOR (AP)	KURNOOL
98	CRLP/3885/2024	D CHANDRAIAH Vs THE STATE OF ANDHRA PRADESH	SOMISETTY GANESH BABU	PUBLIC PROSECUTOR (AP)	KURNOOL
99	CRLP/3887/2024 IA 1/2024 Miscellaneous Petition	K C KRISHNA REDDY Vs THE STATE OF ANDHRA PRADESH	P VIVEK	PUBLIC PROSECUTOR (AP)	ANANTAPUR
<u>ADMISSION (HOME)</u>					
100	WP/12064/2024 IA 1/2024-Direction Petition	ARANII SRENEVASULU Vs THE ELECTION COMMISSION OF INDIA	NARASIMHA RAO GUDISEVA	GP FOR HOME	CHITTOOR

**HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI**

NOTICE

1. The cases from Item Nos. **61** to **80** pertaining to the Hon'ble Sri **Justice N. Vijay**, as notified in the cause list dated 13.06.2024 will be taken up by the Hon'ble Smt. **Justice M. Kiranmayee**, after "Vacation Court List", sitting in Court Hall No.**25**.
2. The cases from Item Nos. **81** to **100** pertaining to the Hon'ble Sri **Justice N. Vijay**, as notified in the cause list dated 13.06.2024 will be taken up by the Hon'ble Smt. **Justice J. Sumathi**, after "Vacation Court List", sitting in Court Hall No.**26**.

//BY ORDER//

Date: 11.06.2024.

Vacation Officer

SECOND SPELL

**The Hon'ble the Chief Justice has been pleased to make the following
Sittings Arrangements for the Second Spell of Summer Vacation, 2024**

(From 31.05.2024 to 14.06.2024)

1.	<p>Hon'ble Smt. Justice Kiranmayee Mandava</p> <p align="center">&</p> <p>Hon'ble Sri Justice Nyapathy Vijay</p> <p align="center">(DIVISION BENCH)</p>	<p>Division Bench Matters including Habeas Corpus Petitions</p>
2.	<p>Hon'ble Smt. Justice Kiranmayee Mandava</p> <p align="center">SINGLE BENCH – I</p>	<p>Writ Petitions (other than Service Matters) of Excise, Transport, Roads and Buildings, Social Welfare, B.C.Welfare & Minority Welfare, Food, Agriculture & Market Committees, Fisheries & Animal Husbandry, Energy, Science & Technology, Factories & Labour Departments, Employment Generation, Training, Youth Services and Sports, General Administration Department, Finance & Planning, Co-operative Societies, Revenue and Land Acquisition, Stamps & Registration and Writ Petitions, not elsewhere specified. (After completion of Division Bench work)</p>
3.	<p>Hon'ble Smt. Justice Sumathi Jagadam</p> <p align="center">SINGLE BENCH – II</p>	<p>All Civil Matters;</p> <p>Writ Petitions (Other than Service Matters) of, Mines, Industries and Commerce, Panchayat Raj & Rural Development, Departments of Health, Medical & Family Welfare, Civil Supplies & Essential Commodities, Education, Universities, Forest, Environment, Right to Information Act, Municipalities & Urban Development, AP CRDA, Urban Land Ceiling and Land Reforms Cases, Departments of Central Government, Central Government undertakings, Central Government Corporations, Housing Department.</p>

4.	<p>Hon'ble Sri Justice Nyapathy Vijay</p> <p>SINGLE BENCH – III</p>	<p>Bails, Anticipatory Bails; Conviction appeals and Revisions; or any revision seeking stay of the order.</p> <p>Writ Petitions (other than Service Matters) of Home, Law & Legislature, Women Development & Child Welfare, Endowments, Tirumala Tirupathi Devasthanams.</p> <p>(After completion of Division Bench work)</p>
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Note I : Matters relating to the above items will be entertained only if the impugned order is passed on or after **01.04.2024**

Note II :

- (i) In case of exigency, a Special Division Bench will be constituted with the permission of the Hon'ble Chief Justice during the vacation.
- (ii) After completion of Division Bench work, their Lordships will take up Single Bench matters.
- (iii) All Lunch Motions/Urgent Mentions relating to the **Division Bench** matters shall be moved before the Hon'ble Division Bench, at the Bench/Court Hall at **10-30 A.M.**
- (iv) All Lunch Motions/Urgent Mentions relating to the **Single Bench -I** matters shall be moved before the single bench at the Bench/Court Hall at **10.15 A.M.**
- (v) All Lunch Motions/ Urgent Mentions relating to the **Single Bench – II** shall be moved before the single bench at the Bench/Court Hall at **10.30 A.M.**
- (vi) All Lunch Motions/Urgent Mentions relating to the **Single Bench – III** shall be moved before the single bench at the Bench/Court Hall at **10.15 A.M.**
- (vii) The House Motions, if any, may be moved before the Hon'ble the Chief Justice through the Registrar (Judicial).
- (viii) Routine matters and service matters will not be taken up during vacation, except with the permission of the Hon'ble the Chief Justice.
- (ix) No pending case, except where there is a specific order to post during the Vacation, shall be taken up in the vacation.
- (x) No policy and administrative matters shall be taken up during the vacation.
- (xi) No criminal petitions/writ petitions for quashing of investigation/ FIR/ charge sheets will be entertained under Section 482 Cr.P.C., or under Article 226 of the Constitution of India, except under exceptional circumstances during Vacation period.
- (xii) No Public Interest Litigation Matters, release of vehicles and matters covered under Stamps and Registration Act will be entertained unless the cause shown is of emergent nature.

Note:

- I. In case of exigency, a Special Division Bench will be constituted with the permission of the Hon'ble the Chief Justice during the vacation.
- II. After completion of Division Bench work, their Lordships will take up Single Bench matters as allocated by the Hon'ble the Chief Justice.
- III. The Hon'ble the Chief Justice will allocate the subject matters during vacation.
- IV. The House Motions, if any, may be moved before the Hon'ble the Chief Justice for allocation to the Hon'ble Vacation Judge/s through the Registrar (Judicial).
- V. Hon'ble Vacation Judges will hold the Court on the date mentioned as above to hear the following types of matters, as their Lordships think fit.

v. Habeas Corpus

vi. Anticipatory bail

vii. Bail applications, if bail is refused by Magistrates and Sessions Judges/Additional Sessions Judges.

viii. Any other urgent matter, which cannot wait till the end of the vacation (except eviction/dispossession, demolition) specifically permitted by the Hon'ble the Chief Justice.

VI. General Instructions

- VII. *All lunch motions/urgent mentions relating to the Hon'ble Division Bench shall be moved before the Hon'ble Division Bench.*
- VIII. *All lunch motions/urgent mentions relating to the Hon'ble Single Bench shall be moved before the Hon'ble Single Judge only.*
- IX. *Routine matters and service matters will not be taken up during vacation, except with the permission of the Hon'ble the Chief Justice.*
- X. *No pending case except there is a specific order to post during the vacation shall be taken in vacation.*
- XI. *No policy and administrative matters shall be taken up during vacation.*
- XII. *No criminal petitions/writ petitions for quashing of investigation/ FIR/ charge sheets will be entertained under Section 482 Cr.P.C., or under Article 226 of the Constitution of India, except under exceptional circumstances during Vacation period.*
- XIII. *No Public Interest Litigation Matters, release of vehicles and matters covered under Stamps and Registration Act will be entertained unless the cause shown is of emergent nature.*
- XIV. *Notice of any application of urgent nature shall be given to the Vacation officers before 1-30 p.m. on the day of filing.*

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